NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1272/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017

NAME OF THE PARTIES:

Synergy Property Development Services Pvt. Ltd.

V/s

Luxora Infrastructure Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. FAIZA A DHANANT ADVOCATE FOR

1. | b DHRUVE LILADHAR & CO. RESPONDENT/

1. DRIDRATE DEBLOR

ORDER C.P. No. 1272/I&BC/NCLT/MB/MAH/2017

- 1. None present from the side of the Applicant/Creditor.
- On perusal of the Cause List the Learned Representative for the Respondent is present. She stated that the requisite Form and Notice of demand has been served. Seeking time to file Reply and Vakalatnama on the next date of hearing.
- Since the Petitioner is absent, therefore, a chance is granted to the Petitioner.
 In case of non-appearance the Petition shall be decided on merits.
- Adjourned to 14th September, 2017.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 09.08.2017. Sd/-

M.K. Shrawat Member (Judicial)